Con	tested commercial cases dispos	ed during th	e month of April-2021		
Sr. No.	Court District		Petitioner Name VSAdvocate Respondent Name	Date ofWhether UrgentDate Registration Relief was soughtDecision and Pre-Insitution Mediation did not take place (Yes / No)	ofDays forNature ofDate Number ofAct Section disposal Disposal of days for (Contested /execut execution Settled) ion of of decree decree from date of decision
1	Ms. Pinki, District CENTRAL Judge, Comercial Court-01	NIL	·		
2	Sh. RajneeshCENTRAL Kumar Gupta, District Judge, Commercial	NIL			
3	Sh. MaheshCENTRAL Chandra Gupta, District Judge, Commercial Court-03	NIL			
4	Ms Nisha Saxena, CENTRAL District Judge, Commercial Court-04	NIL			
5	Sh. Ashwani Kr.CENTRAL Sarpal, District Judge, Commercial	NIL			
6	Sh. Manmohan CENTRAL Sharma, District Judge, Commercial	NIL			
7	Sh. Dinesh Bhatt,West DJ (Commercial Court)-01	NIL			
8	Sh. Gurdeep West Singh, DJ (Commercial	NIL			
9	SH. SANJEEVNEW JAIN, DISTRICTIDELHI JUDGE (COMMERCIAL COURT)-01	NIL			

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Registration	Whether Urgent Relief was sought and Pre-Insitution Mediation did not take place (Yes / No)	Decision	fDays for disposal	Nature of Disposal (Contested / Settled)	ion of		
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		ARBTN – 5300 / 2018	KCM PETROTECH VS. INDIAN OIL CORPORATION LTD.	SH. MOHIT D. RAM	24.09.2018	NA	05.04.2021	925	DISMISSED	NA	NA	U/S – 34 OF ARBIRATIO N AND CONCILIATI ON ACT
			OMP- COMM – 35 / 2018	CONSTRUCTION VS GENERAL MANAGER NORTHERN WINNERS ENGLISH	SH. SANDEEP KUMAR	03-12-2018	NA	15.04.2021	865	DISMISSED	NA	NA	ARBIRATIO N AND CONCILIATI
			OMP- COMM – 25 / 2018	SCHOOL VS. M/S. EDUSMART	SH. ASHISH TIWARI	16.11.2018	NA	15.04.2021	882	ALLOWED	NA	NA	ARBIRATIO N AND CONCILIATI
11	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)- 03		(COMM)/	SRI CHAITANYA CHILDRENS ACADE VS EDUSMART SERVICES PVT LTD	SRIDHAR	14-01-2019	NA	30-04-2021	837	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			ARBTN/3 042/2018	SMART SCHOOL ARAKKONAM VS EDU SMART SERVICES PVT	S GOWTHAMAN	16-07-2018	NA	30-04-2021	1019	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			ARBTN/3 312/2018	QUILRIYA ENGLISH MEDIUM SCHOOL KANNADA IDDYA Vs EDUSMART SERVICES PVT LTD	SHEKHAR	24-07-2018	NA	30-04-2021	1012	ALLOWED	NA	NA	34 Arbitration & Conciliation Act
			ARBTN/5 645/2018	L M G S MANVI CONVENT SCHOOL VS EDUSMART SERVICES PVT LTD AND ANR	CHARU AMBWANI	05-10-2018	NA	30-04-2021	939	ALLOWED	NA	NA	34 Arbitration & Conciliation Act
12	SH. PREM KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL	SOUTH	NIL										
13	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	ARBTN/1	HARISH PLASTIC AND ORS. Vs CAPRI GLOBAL CAPITAL LTD.	SH. NEELKANTH KUMAR	14-01-2020	NO	01-04-2021	443	CONTESTE	N/A	N/A	SECTION 34 ARB. & CONC. ACT
			ARBTN/2	M/S BHUDHI RAJA ELECTRICALS Vs FARMERS COOPERATIVE GROUP HOUSING SOCIETY LTD	SH. ARUJUN BHATI	19-11-2019	NO	05-04-2021	504	CONTESTE	N/A	N/A	SECTION 34 ARB. & CONC. ACT
			`	COOPERATIVE GROUP HOUSING SOCIETY LTD. Vs M/S BUDHIRAJA ELECTRICALS AND	SH. ANIL KUMAR	04-09-2018	NO	05-04-2021	945	CONTESTE	N/A	N/A	SECTION 34 ARB. & CONC. ACT

Sr. No.	Court	District		Petitioner Name VS/ Respondent Name		Registration	Whether Urge Relief was soug and Pre-Insituti Mediation did n take place (Yes No)	htDecision on ot	fDays for disposal		of /execut ion of	Number of days for execution of decree from date of decision	
			CS (COMI	ICICI BANK Vs CHIRAG AGARWAL	SH. SARANSH GARG	28-09-2019	NO	08-04-2021	559	CONTESTE	03.04.20	08.04.2021	RECOVERY OF MONEY
	SH. RAJ KUMAR CHAUHAN, LD. DISTRICT JUDGE (COMMERCIAL-	EAST	NIL	,				1	1	•			
	Ms. Raj Rani	EAST	NIL										
	SH. SANJAY SHARMA-I	EAST	NIL										
'	Sh. Laxmi Kant Gaur, Ld. District Judge (Commercial		NIL										
	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)		NIL										
1	MS. SUKHVINDER KAUR	Shahdara	NIL										
	Ld. DJ (C.C.)	WEST	NIL										
21	GUPTA, DJ(COMM)		NIL										
	SH. HARISH DUDANI, DJ (COMMERCIAL)	WEST	NIL										